

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH  
ALLAHABAD

Allahabad this the 24th day of May 2000.

Contempt Application No. 08 of 2000:

Hon'ble Mr, S.K.I. Naqvi, Judicial Member

Hon'ble Mr. M.P. Singh, Administrative Member

Vijay Kumar, s/o Late Shri Bulaki Lal,

R/o 367, Mohatsimganj, Allahabad.

.....Applicant

C/A Shri R. Verma Advocate

**Versus**

Col. R. Badrinarayan, Commandant,

Central Ordnance Depot, Chheoki,

Naini, Allahabad.

.....Contemner

**IN**

O.A. No. 231 of 1998

Vijay Kumar

.....Petitioner

**Versus**

1. Union of India through the Secretary,

Ministry of Defence, New Delhi.

2. The Commandant, Central Ordnance Depot,

Chheoki, Naini, Allahabad.

.....Respondents

C/R Shri S.C. Tripathi Advocate.

*[Signature]*

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ORDER

By Hon'ble Mr. S.K.I. Naqvi, JM.

1. This contempt petition has been filed for non compliance of court order dated 16.9.99 in original application no. 231/98 in which the respondents were directed to resettle the claim of the applicant. keeping in view the submission made in Annexure-8 and Annexure-10 to the original application. The opposite party has filed CA 1 alongwith the reply which is the order passed allegedly in compliance of court directions as referred above.

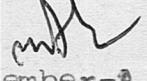
2. We find this order lacks specific mention of annexure A-8 to A-10 to the connected original application and the finding of the ~~competent~~ <sup>Complaint</sup> officer their on.

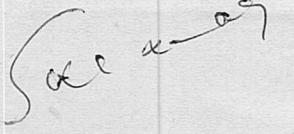
3. The learned counsel for the respondents (opposite party) mantions that this order has been passed in compliance with court order in its ~~detailed~~ <sup>honest &</sup> spirit and the mention of order is sufficient specifying the reference to referred annexures i.e. annexure A-8 and A-10. We do not ~~anti~~ <sup>agree</sup> with this submission. This order ought to have <sup>ed</sup> specifically mention<sup>ed</sup> the facts as given in annexure A-8 and A-10 and their must have been the finding there on if the same was not found acceptable.

*Saw*

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4. The next submission of learned counsel for the opposite party (respondent) for another opportunity to pass detailed order bears same force, <sup>but</sup> We could not ~~exceed~~ <sup>accede</sup> to ~~it~~, in view of subsequently filed original application no. 350/2000 for same cause of action and therefore this controversy again <sup>any</sup> becomes subjudice and ~~in~~ further finding may prejudice the pending original application. Therefore, this contempt proceedings ~~is~~ <sup>is</sup> dropped with no order as to costs. ~~Issue Notices to the opposite party~~ are discharged.

  
Member-A

  
Member-J

/n.s./